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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

MA 1050/97 in
ORIGINAL APPLICATION NO.400 of 1995

DATE OF ORDER: ~~3rd March, 1998~~

BETWEEN:

R.S.SARAN

.. APPLICANT

AND

1. The Director-General,
Employment & Training (Representing Union
of India), Shramshakti Bhawan,
New Delhi 110 001,
2. The director, ATI-EPI,
Ramantapur, Hyderabad 500013,
3. The Secretary,
Dept. of Personnel & Training,
Govt. of India,
New Delhi 110001,
4. B.RAJAGOPAL,
5. K.JENA,
6. V.R.DESAI,
7. RR MAZUMDAR,
8. DK MULLICK,
9. M.L.KOLI,
10. OP SHARMA,
11. HC CHITKARA,
12. KANWARLAL,
13. SHAMSHER SINGH,
14. DP MAZUMDAR,
15. PD SHARMA,
16. PB KHARADE,
17. HS LUNKER,
18. GB MONDAL,
19. VK CHAUFLA,
20. SATYEN BOSE,
21. C.SESHAN,
22. A.SHYAMALAN KUTTY,
23. SP SHETTY,
24. GR NANAWARE,
25. RV SUBBAIAH,
26. BALBIR SINGH,
27. DK JATAV,
28. KN HALDER,
29. KIC RAJ,
30. TS SELVARAJU,
31. T.THEERITHAN,
32. RAM BALI RAM,
33. M.SUDHAKAR VERMA,
34. S.PITHAIMONI.

.. RESPONDENTS

Contd....2

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Counsel for the Applicant : Shri C.Suryanarayana

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

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The applicant has filed this MA for restoration of the O.A. which was dismissed for default on 31-10-97. It is stated that on that day the counsel was outside and he heard the name of one Smt.Uma Devi, whose case was at Sl.No.14 in the cause list, that his case was at Sl.No.49, that he thought some time ^{would} ~~will~~ take to reach his case and by the time he entered into Court Hall his case was dismissed. This is the ground pleaded by the applicant for restoring the OA.

2. Today we called both applicant's and his counsel's name. Both are absent. Hence the ground raised in the MA cannot be accepted for restoring the OA. The MA is therefore dismissed for default. No costs.

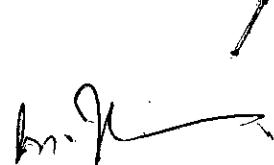

(B.S.JAI PARAMESHWAR)
Member (J)

31/3/98


(R.RANGARAJAN)
Member (A)

Dated: 3rd March, 1998.
Dictated in Open Court.

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TYPED BY
COMPIRED BY

CHECKED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BURANGARAJAN : M(A)

AND
THE HON'BLE MR. B.S. JAI PARMESHWAR:
M(J)

DATED: 3/3/98

ORDER/JUDGMENT

M.A./B.A./C.A. NO.

1050/97

in

C.A. NO. 400 97/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

MR.
DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

